

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH
COURT NO. 1

ITEM No.117
C.P.(IB)/4(MP)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

PNB Housing Finance Ltd
V/s

.....Applicant

Mr Ranjana Jaideep Singh Personal Guarantor To Global
Mega Ventures Pvt Ltd

.....Respondent

Order delivered on 26/08/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh Hon'ble Member(T)

PRESENT:

For the Applicant : Ld. Adv. Mr. Jaimin R Dave
For the Respondent : Ld. Adv. Mr. Akshat Agrawal

ORDER

Learned counsel Mr. Jaimin R Dave appeared and he submitted that this application is filed under section 95 of the IBC, 2016.

Learned counsel for the applicant submitted that he has instruction to withdraw the matter with liberty to file it again in case of difficulty. Since, the applicant wishes to withdraw the matter.

Permission to withdraw the matter is granted.

The main matter i.e. **C.P.(IB)/4(MP)2022** stands withdrawn and disposed of.

-Sd-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-Sd-

Dr. MADAN B. GOSAVI
MEMBER (JUDICIAL)